

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 81 of 2021 (SZ)
(Through Video Conference)**

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the News items in Dinamalar Newspaper, Chennai Edition Dated : 15th February 2021, "The Kothandaramar Temple Pond In T.Nagar, Chennai which is left without maintenance, is Turing out to be dumping yard".

...Applicant (s)

Versus

1. The Principal Secretary to Government of Tamil Nadu,
Health and Family welfare Department,
Government Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
2. The Secretary to Government of Tamil Nadu,
Department of Environment & Forest,
Government Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai-, Tamil Nadu – 600 009.
4. Hindu Religious Charitable Endowments Department,
Rep. by its Commissioner,
No.119, Uthamar Gandhi Salai,
Nungampakkam, Chennai- 600 034.
5. The District Collector,
Chennai District,
District Collectorate Office,
No.62, RajajiSalai, 4th Floor,
Chennai – 600 001.

6. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building,
Chennai – 600 003.

...Respondent (s)

INTERIM REPORT FILED ON BEHALF OF THE 4TH RESPONDENT

I G.Renugadevi W/O. Girirajan, Hindu, aged about 43 Years
Officiating as Joint Commissioner, Hindu Religious and Endowment
Charitable Department, Chennai Region-II, No.130, Ramakrishna Mutt
Road, Mandaveli, Chennai- 600 004, do here by solemnly affirm and
sincerely state as follows:

1. It is submitted that I am the Nodal Officer cum Joint Committee member (H.R & C.E Department) appointed by the 4th Respondent herein and I am well acquainted with the facts and circumstances of the case as per the records available.
2. It is submitted that this Report is filed in obedience to the order dated 14.09.2021 of the tribunal.
3. It is submitted that, ArulmighuKodhandaRamar Temple, KodhandaRamar Street, West Mambalam, Chennai -33 is an ancient and a sacred Vaishnavite shrine. This temple is a listed temple notified under Section 46(ii) of the Hindu Religious and Charitable Endowments Act, 1959. The Executive Officer of Arulmighu Siddhi Buddhi Vinayagar&Sundareswarar Temple, Chennai-14 has taken additional charge and administering ArulmighuKodhandaRamar Temple.
4. It is submitted that the pond measuring 1.14.0276 Sq.ft. situated outside the temple was handed over to the temple by the Revenue authorities on 02.09.1994 stating that the same does not fall under the purview of the Revenue Department. And since then, the pond is under the control of the temple. Various renovations works have been carried out in the tank and very recently on 28.08.2020 the Member of Legislative Assembly of

Saidapet Constituency had started the project of temple tank renovation and upkeep for which budget amounting Rs.92,56,370/- had been allocated to the Chennai Corporation. The project was initiated and subsequently it was stalled because the temple tank was filled with rain water owing to the incessant rain during the monsoon.

5. It is submitted that the following are the details of the restoration and rejuvenation work carried out by the Chennai Corporation till date based on its report dated 21.09.2021, further it has also been stated that the works will be completed in 30 days.

S.no	Name of the work	Percentage of the work completed	Remarks
1	Earth work excavation for foundation in all kinds in varying depths including dismantling any masonry	70%	Due to rain and raise in water level
2	Refilling with excavated earth in regular layers of 15 cm thickness including carefully ramming, watering, consolidating etc. complete or foundation and basement	50%	Due to rain and raise in water level
3	Supplying and placing of Ready Mix M20 Graded of Concrete conforming to IS 456/2000 for Reinforcement cement concrete structural elements under controlled water cement ratio using 20 mm and down graded machine broken granite	20%	Due to rain and raise in water level
4	Plain cement concrete work 1:4:8 (1 Cement, 4 river sand, and 8 blue granite broken stone jelly 40mm gauge)	20%	Due to rain and raise in water level

6. It is submitted that apart from the works being carried out by the Chennai Corporation for a tune of Rs.92,56,370/-, it has been decided by the HR&CE Department to construct a compound wall with iron spikes to prevent the entry of unauthorized persons through the empty land adjacent to the temple tank. For that an estimate for Rs.10,10,000/- has been prepared and sent to the Commissioner, HR & CE department for approval.
7. It is submitted that, as the temple does not have sufficient funds of its own in order to carry out the above measures to protect the temple tank, the same is sought to be achieved by obtaining funds from the Common Good Fund maintained by the Commissioner, HR&CE Department.
8. It is submitted that, by taking all these measures, the temple tank would be protected from encroachers and from dumping of the garbage. Further, once the sanction is obtained for works outside the temple tank, the same will also be carried out in order to protect the temple tank.

Therefore, it is humbly submitted that the Hon'ble Tribunal may be pleased to accept this Status Report and pass any further directions as deemed fit and in the interest of justice.

Solemnly affirmed at Chennai on
this 24th September 2021 and
signed her name in my presence

Before Me
A. Ramuzadevi
Nodal Officer /
Joint Commissioner,
HR & CE Department,
Chennai Region - II

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Versus

4. Hindu Religious Charitable
Endowments Department,
Rep. by its Commissioner,
No.119, Uthamar Gandhi Salai,
Nungampakkam, Chennai- 600 034
& 5 Others

...Respondent (s)

**INTERIM REPORT FILED ON
BEHALF OF THE
4th RESPONDENT**

Conusel for 4th Respondent